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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 30th January, 2026***

+ **CRL.M.C. 783/2026 & CRL.M.A. 3110/2026**

LOVE VERMA & ORS.

.....Petitioners

Through: **Mr. Mayank Sharma, Advocate with
petitioners in person.**

versus

STATE GOVT. OF NCT OF DELHI AND ANR.Respondents

Through: **Mr. Satinder Singh Bawa, APP for the
State with SI Purvi, PS Tilak Nagar
and ASI Krishan Lal.**

**Mr. Pramesh Jain, Advocate for
respondent No.2 with respondent No.2
in person.**

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 738/2021 dated 04.10.2021, registered at P.S. Tilak Nagar, Delhi, under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 28.03.2019, as per Hindu rites and ceremonies. However, due to certain temperamental differences, the parties could not live together and started living separately after two years of their marriage.

3. On account of such matrimonial discord, a complaint was lodged by respondent No.2 with the concerned CAW Cell, which resulted into



registration of the abovesaid FIR. The abovesaid criminal case is at stage of arguments on charge.

4. Fact, however, remains that both the parties have now settled their matrimonial disputes and have agreed to part ways in a graceful manner.

5. Broad terms of settlement are contained in *Memorandum of Settlement* dated 21.08.2024 and in terms thereof, parties have already obtained divorce by way of mutual consent on 09.12.2024.

6. There is one daughter from the abovesaid wedlock, and as per the terms of settlement, the custody of the daughter would remain with respondent No.2 i.e. mother, and there is no visitation rights as such to the petitioners herein.

7. Respondent No.2 has also waived all her rights with respect to *istridhan*, alimony, maintenance for self (past, present and future).

8. Parties are present in Court and the Court has interacted with them.

9. Upon a query, respondent No.2 has reiterated the terms and conditions of the settlement and submits that in view of such settlement, she is no longer interested in pursuing with instant FIR.

10. The Investigating Officer (I.O.) is present and duly identifies her.

11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

12. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

13. Consequently, to secure the ends of justice, FIR No. 738/2021 dated 04.10.2021, registered at P.S. Tilak Nagar, Delhi, under Sections



498A/406/34 IPC, along with all consequential proceedings emanating therefrom, is hereby, quashed.

14. The petition stands disposed of in aforesaid terms.
15. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

JANUARY 30, 2026/st/sa